

### Chain snatchers and robbers playing havoc in Delhi

‡3106. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that chain snatchers and robbers have played havoc in Delhi and NCR, and most of the victims after undergoing mental trauma are suffering from police response;

(b) the details of such incidents occurred in year 2009-10;

(c) whether it is also a fact that due to bad police response, only 10 out of 100 cases are registered as police have lost credibility to common people; and

(d) if so, the number of guilty police personnel against whom strict action has been taken by Government from 2009 till now?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. It is not correct that chain snatchers and robbers have played havoc in Delhi and NCR. All possible help under the law is extended to the complainants to make them comfortable while lodging their reports, and prompt action is initiated to identify the culprits and arrest them.

(b) The details of incidents of chain snatching and robbery registered during the year 2009 and 2010 in Delhi and NCR are as under:-

#### Delhi

Year	Cases registered	
	Chain Snatching	Robbery
2009	740	515
2010 (upto 31.7.2010)	525	365
<b>Ghaziabad</b>		
2009	65	381
2010	61	118
<b>Noida</b>		
2009	61	91
2010	03	148
<b>Gurgaon</b>		
2009	196	127
2010 (up to 31.07.2010)	102	86

‡Original notice of the question was received in Hindi.

(c) **Delhi**

Delhi Police takes adequate steps for prompt and proper registration of FIR and whenever any report/complaint regarding non-registration of case is reported, action is taken against the concerned staff.

**Ghaziabad**

100% registration is being carried out.

**Noida**

All the cases are being registered.

**Gurgaon**

100% registration is being ensured.

(d) The details of number of guilty police personnel against whom action has been taken for negligence in registering FIR during the period 2009 and 2010 (upto 31.07.2010) are as under:-

**Delhi**

2009	2010
04	05

**Ghaziabad**

No police personnel has been found guilty.

**Noida**

NIL.

**Gurgaon**

NIL.

**Effect of blockade in Manipur**

3107. SHRI RAJIV PRATAP RUDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the State of Manipur is facing severe shortage of daily goods and ration supplies due to blockade;

(b) whether it is a fact that the local traders have a role to play in the blockade to maximize their benefits;

(c) whether this extortion has been reported by truckers; and

(d) the ground realities and steps taken by Government to save the common man of Manipur from further hardships?